GOVERNMENT OF INDIA MINISTRY OF LAW AND JUSTICE DEPARTMENT OF LEGAL AFFAIRS LOK SABHA

UNSTARRED QUESTION NO 3538

TO BE ANSWERED ON 08.08.2018

Sri Ram Temple Case

†3538. SHRI BHAIRON PRASAD MISHRA

Will the Minister of LAW ANDJUSTICE be pleased to state:

(a) whether the Government has made any arrangement for early disposal or hearing of the case in Supreme Court pertaining to Sri Ram Temple in Ayodhya;

(b) if so, the details of the action plan and the action taken therein; and

(c) the time by which the judgement in the said case is likely to be delivered?

ANSWER

MINISTER OF LAW & JUSTICE AND ELECTRONICS AND INFORMATION TECHNOLOGY

(SHRI RAVI SHANKAR PRASAD)

(a) to (c) Sri Ram Temple Case has been registered as Civil Appeal No. 10866-10867/2010,M.SIDDIQ (D) THR. LR'S VS. MAHANT SURESH DAS AND ORS.ETC. along with other Civil Appeals before the Hon'ble Supreme Court of India. The matter is presently *sub-judice* with the Hon'ble Supreme Court of India. The last hearing in the case has taken place on 20/07/2018.

The Judiciary is an independent body and the disposal of the case is within the ambit of the Hon'ble Supreme Court of India.
